

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.126

IA(I.B.C)/998 (CH)2023, IA(I.B.C)/495 (CH)2024, IA(I.B.C)/496 (CH)2024
in
C.P. (IB)/ 110(CH)2019
(Admitted)

IN THE MATTER OF:

Corporation Bank

...Petitioner

Vs.

NDT Trade House Pvt. Ltd.

...Respondent

Under Section: 7, 19(2), 60(5), IBC 2016, Rule 11 of NCLT Rules, 2016

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 11.06.2024.

Sd/-
Court Officer

Preeti
23.04.2024